Unstarred Questions

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. However, Government of India is deeply concerned with the welfare children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States /UTs. Periodic meetings are also conducted with States / UTs to improve co-ordination and obtain ground level information in this regard.

Modernization of prisons

- 811. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that first phase of modernization of prisons was launched in the year 2002-03 which had to be completed in five years;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that second phase of modernization could not be taken up due to various reasons; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution, and Prison Administration is primarily the responsibility of the State Governments. The Government of India, however launched a Non-Plan Scheme of Modernization of Prisons from 2002 to 2007 and with further extension upto 2009, involving a total outlay of ₹ 1800 crore on a cost sharing basis in the ratio of 75:25 between the Central Government and the State Governments respectively. Under the Scheme of Modernization of Prisons, 125 new jails, 1579 additional barracks in the existing prisons and 8658 staff quarters for the prison personnel have been constructed by the State Governments which has resulted in reducing the overcrowding in prisons from 122.8% in 2009 to 112.2 % in 2012.

(c) and (d) Yes, Sir. No new scheme could be introduced before the completion of mid-term review of the 12th Five Year Plan.

Naxal activities

†812. SHRIMATI KANAK LATA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps being taken by Government to curb naxal activities in the country

†Original notice of the question was received in Hindi.